PAYMENT OF ROYALTY CESS BY MINE OWNERS

1328. SHRI KALYAN ROY: SHRI BHUPESH GUPTA:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) whether Government are aware that the work of the Asansol Mines Board of Health has been early paralysed because of the failure of the mine owners to pay their Royalty cess on the basic of tonnage of output;
- (b) what is the amount of Royalty cess due from the mine owners in 1967-68 and 1969-70 and amount collected so far;
- (c) the names of the coal mines which have not paid Royalty cess in 1967, 1969 and 1970 and amount due from each one of them and what steps have been taken to collect the amount and the results thereof;
- (d) whether Government are taking any steps to improve the functioning of the Asansol Mines Board of Health and if so, the details thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND AND MINES METALS (SHRI NITI SINGH RAJCHAUDHARY): (a) and (b) Early in the current financial year the financial position of the Board was reported to be not satisfactory primarily due to the fact that the Board, which wanted to levy fee from the owners of mines at an enhanced rate with effect from 1970-71, could not collect the fees in time, since, for such enhancement certain formalities, including State Govt.'s approval, had to be gone through, which took some time. No royalty cess is collected by the Board from the mine owners with effect from 1st April, 1966. However, the amount of fees due and collections there against, in 1967-68 and 1969-70, were as follows:—

Year	Amount due	Amount collected
	Rs.	Rs.
1967-68	10,53,399.99	7,82,625.61
1969-70	11,91,333.24	9,10,158.40

(c) A list giving the names of the collieries and the amount outstanding against each one of them as on 31st March, 1970 is attached. [See Appendix LXXIV, Annexure Wherever necessary, certificate No. 821

proceedings are instituted against the de faulters for the recovery of arrears.

(d) The affairs of the Board were earlier regulated by the Bengal Mining Settlement Act, 1912. This has since been repealed and replaced by the West Bengal Settlements (Health and Welfare) Act, 1964, which was enforced within the Asansol Mining Settlements with effect from 1st April, 1966. Under this Act, no royalty cess is leviable. The State Government are considering a proposal whether the Board can be given any financial assistance in lieu of the loss suffered by the Board due to the abolition of the Royalty Cess.

SHANTILAL SHAH COMMITTEE ON OIL PRICES

1329. SHRI KALYAN ROY SHRI BHUPESH GUPTA:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) Whether the Oil Companies have submitted full details of their remittances to the Government;
- (b) if not, what action Government propose to take to compel them to submit these details without delay;
- (c) whether any action has been taken to curb the remittance in the light of the suggestions of the Shantilal Shah Committee on Oil Prices; if not, the reasons thereof;
- (d) if the reply to part (c) above be in the affirmative, the details thereof and results of such actions?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Yes.

- (b) Does not arise.
- (c) The attention of the companies has been drawn to this recommendation for compliance.
 - (d) Does not arise.

SETTING UP A MILITARY MUSEUM IN INDIA

1330. SHRI THILLAI VILLALAN Will the Minister of DEFENCE be pleased to state:

(a) whether Government have any proposal under their consideration to set up a military museum in the country; and